

Bail Appl. No. 1088/2020

FIR No. 70/2020

PS : Lahori Gate

U/s : 302 IPC

Sunil @ Rajasthani Vs State

05.09.2020

At 11:55 AM

Fresh first application U/s 439 CrPC has been moved on behalf of the applicant/ accused Sunil @ Rajasthani for grant of bail. It be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

Dr. Sunil Kumar, Ld. Counsel for the applicant/ accused.

IO Insp. Harkesh, PS Lahori Gate is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

Be put up at **4 pm** for orders.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/05/09/2020(k)

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FIR No. 70/2020

PS : Lahori Gate

U/s : 302 IPC

Sunil @ Rajasthani Vs State

05.09.2020

At 4 pm.

ORDER ON THE APPLICATION U/s 439 CrPC MOVED ON BEHALF OF THE APPLICANT/ ACCUSED SUNIL @ RAJASTHANI FOR GRANT OF BAIL

Present : None.

Briefly stated the allegations against the applicant/ accused are to the effect that he committed murder of one Govinda at the relevant date, time & place.

Ld. Counsel for the applicant/ accused submitted that there is no eye witness in the present case who actually witnessed the incident from near-by. Ld. Counsel submitted that all the witnesses observed the incident from a distance of 200 metres and therefore, it would be difficult to rely upon their oral testimony in this regard. Ld. Counsel has further submitted that the weapon involved in commission of offence could not be recovered. Ld. Counsel further submitted that the police could not recover any finger prints either. Ld. Counsel further submitted that even the clothes of the applicant/ accused, which he was wearing at the relevant time, were not seized by the police during investigation. Ld. Counsel further submitted that clothes of applicant/accused did not bear any bloodstains, which is very unlikely

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FIR No. 70/2020

PS : Lahori Gate

U/s : 302 IPC

Sunil @ Rajasthani Vs State

in a case involving such a violent crime. He further submitted that had the clothes of the applicant/ accused been seized, the actual truth would have come to light. It is further submitted that the applicant/ accused is totally innocent and has been falsely implicated by the police. Ld. Counsel lastly submitted that the applicant/ accused was not even named in the present FIR. Ld. Counsel accordingly prays that the applicant/ accused may be released on bail.

Ld. APP for the state has opposed the prayer for grant of the bail to the applicant/ accused. IO has orally submitted that the incident was witnessed by 03 persons from a distance of about 10/20 feet. He further submitted that FSL result is still awaited. He further submitted that there is no permanent address of applicant/ accused and there is a chance that the applicant/ accused could abscond.

This Court has considered the rival submissions. Police has cited on record 03 eye-witnesses of the present incident, all of whom have made incriminating statements against the applicant/ accused. The applicant/ accused did not undergo TIP. The allegations leveled against the applicant/ accused are grave and serious in nature. Accordingly, I am not inclined to grant bail. The present

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FIR No. 70/2020

PS : Lahori Gate

U/s : 302 IPC

Sunil @ Rajasthani Vs State

application stands dismissed. A copy of this order be sent to the Jail Superintendent concerned for necessary information. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/05/09/2020(k)

Bail App. No. 1016/2020

FIR No. 84/19

PS : I.P. Estate

U/s : 420/467/468/471/120B IPC

Bhupender Singh Chauhan Vs State

05.09.2020

At 12:35 PM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

Sh. Rajiv Tehlan, Ld. Counsel for the applicant/ accused.

Sh. Sanjay Rathi, Ld. Counsel for complainant.

IO Insp. Ashok, (No. D-1701, PS I.P. Estate) is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

Be put up at **4 pm** for orders.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/05/09/2020(k)

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Bail Appl. No. 1016/2020

FIR No. 84/19

PS : I.P. Estate

Bhupender Singh Chauhan Vs State

05.09.2020

At 4 pm.

**ORDER ON THE APPLICATION U/s 439 CrPC MOVED ON BEHALF OF THE
APPLICANT/ ACCUSED FOR GRANT OF INTERIM BAIL**

Present : None.

Briefly stated, the applicant/ accused is facing allegations of cheating and forgery of documents.

Today, Ld. Counsel for the applicant/ accused submitted that he invokes Section 439 CrPC to seek interim bail on two grounds:- i) that the applicant/ accused is suffering from various ailments; ii) that the marriage of the daughter of the applicant/ accused is to be fixed. Ld. Counsel submitted that the report of the Jail Superintendent concerned, whereby the medical condition of the applicant/ accused has been communicated to this Court, makes out a clear case for grant of interim bail. He submitted that the applicant/ accused requires surgical intervention on an urgent basis but the Jail Authorities have restricted the movement of the inmates on account of the prevailing COVID-19 pandemic. Ld. Counsel submitted that in such a scenario, it would be appropriate that the applicant/ accused be released on interim

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FIR No. 84/19

PS : I.P. Estate

Bhupender Singh Chauhan Vs State

bail so that he may get himself treated appropriately as his medical condition is getting worse day by day. Ld. Counsel further submitted that the marriage of one of the daughters of the applicant/ accused is also held up due to his incarceration since long. Ld. Counsel submitted that the applicant/ accused may be released on interim bail on humanitarian grounds so that he may fulfill his duties towards his children. Ld. Counsel further submitted that the present application is maintainable before this Court despite the fact that a regular bail application is pending for hearing before the Hon'ble Delhi High Court. In this regard, he has referred to the observations made at para no. 9 by the Hon'ble Delhi High Court in ***Bail Application No. 726/20 titled as Akshay Kanotra Vs. State, date of decision 03.06.2020.*** Ld. Counsel further submitted that the applicant/ accused is a permanent resident of Delhi and therefore, there is no chance that he would flee from the process of justice. Ld. Counsel lastly prayed that the applicant/ accused may be granted interim bail.

At the very outset, Ld. Counsel for the complainant submitted that the present application is not maintainable because a regular bail application filed by the applicant/ accused is listed before the Hon'ble Delhi High Court on 22.09.2020. Ld.

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FIR No. 84/19

PS : I.P. Estate

Bhupender Singh Chauhan Vs State

Counsel for the complainant submitted that the applicant/ accused is involved in multiple cases of cheating and forgery and is trying to mislead the present Court on non-existent grounds. Ld. Counsel submitted further that on an earlier occasion (prior to the filing of the present application) the applicant/ accused attempted to seek bail on the ground of sickness of his wife, but the said plea was turned down. Ld. Counsel further submitted that the judgment referred to by the Ld. Counsel for the applicant/ accused is not applicable in the facts and circumstances. Ld. Counsel for the complainant opposes the prayer for grant of interim bail.

Ld. APP for the state also opposes the prayer for grant of interim bail to the applicant/ accused.

In rebuttal, Ld. Counsel for the applicant/ accused submitted that the applicant/ accused is facing charges punishable U/s 420 IPC in 02 previous cases and in none of those cases charges U/s 467/468 IPC have been framed. Ld. Counsel reiterated his prayer for grant of interim bail on humanitarian grounds.

This Court has considered the rival submissions. Admittedly, the present application has been filed U/s 439 CrPC for grant of interim bail only. Firstly,

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FIR No. 84/19

PS : I.P. Estate

Bhupender Singh Chauhan Vs State

this Court shall deal with the citation relied upon by the Ld. Counsel for the applicant/ accused. Para no. 9 of the observations made by the Hon'ble Delhi High Court in ***Akshay Kanotra (supra)*** is reproduced below :-

“It is made clear that the designated Court/Special Additional Sessions Judge concerned may entertain the interim bail application, if any, filed by the applicant/ petitioner, only if applicant is found to be eligible as per the guidelines laid down in the Minutes of Meeting dated 18.05.2020 of High Power Committee and the bail application for regular bail which is pending before the High Court shall not embargo in passing any appropriate order.”

The Hon'ble Delhi High Court has clarified that in the event of pendency of an application, moved by a prisoner seeking regular bail, before itself (i.e. Hon'ble Delhi High Court) only the interim bail applications falling within the criteria fixed by the High Powered Committee could be entertained by this Court. Admittedly, the present application is not falling within the criteria laid down by the High Powered Committee of Hon'ble Delhi High Court for grant of interim bail. Admittedly, a regular bail application moved on behalf of the applicant/ accused is pending before the Hon'ble Delhi High Court and

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FIR No. 84/19

PS : I.P. Estate

Bhupender Singh Chauhan Vs State

is listed for 22.09.2020. In the considered opinion of this Court, the judicial discipline dictates that this Court should not exercise powers U/s 439 CrPC, if the Hon'ble Delhi High Court is already seized of the matter in the form of a regular bail application filed by the applicant/ accused. Without going into the merits of the grounds cited by Ld. Counsel for the applicant/ accused, this Court is constrained to hold that the present application is not maintainable. Accordingly, this bail application stands dismissed. A copy of this order be sent to the Jail Superintendent concerned for necessary information and compliance. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/05/09/2020(k)

Bail Appl. No. 984/2020

FIR No. 436/18

PS : Karol Bagh

U/s : 395/397/120B/34 IPC

State Vs. Pankesh (Asif)

05.09.2020

At 03:10 PM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

Sh. Kanchan Dewan, Ld. Counsel for the applicant/ accused Asif.

IO SI Gautam, PS Karol Bagh is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Let TCR be called/ summoned for the next date of hearing.

Be put up the matter again on **10.09.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)

PO-MACT-02(Central),

Delhi/05/09/2020(k)

Bail Appl. No. 895/2020

FIR No. 265/2020

PS : Sarai Rohilla

U/s : 326/341/34 IPC

State Vs. Mohd. Jahid

05.09.2020

At 10:55 AM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

Sh. Birender Sangwan, Ld. Counsel for the applicant/ accused.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

IO is stated to be not available today.

At request, be put up again on **07.09.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)

PO-MACT-02(Central),

Delhi/05/09/2020(k)

Bail Appl. No. 914/2020
FIR No. 84/19
PS : I.P. Estate
U/s : 420/468/471/120B IPC
Shakir Vs State

05.09.2020

At 12:30 PM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Nagendra Prabhakar, Ld. Counsel for the applicant/ accused.
Sh. Sanjay Rathi, Ld. Counsel for the complainant.
IO Insp. Ashok Kumar, PS I.P. Estate is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

It is jointly submitted that vide order dated 02.09.2020, the present matter was directed to be listed on 08.09.2020. However, inadvertently the appropriate directions have not been mentioned in the order dated 02-09-2020.

In these circumstances, let the matter be put up on **08.09.2020** alongwith the connected matters.

At this stage, Ld. Counsel for the applicant/ accused submits that the applicant/ accused Shakir is available in the police station in terms of the directions dated 02.09.2020.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/05/09/2020(k)

Bail Appl. No. 938/2020

FIR No. 193/19

PS : Prasad Nagar

U/s : 302/323/34 IPC & 25/27/54/59 Arms Act

State Vs. Amit @ Akash

05.09.2020

At 01:05 PM

This is an interim application moved on behalf of the applicant/ accused Amit @ Akash.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

Sh. Tanzeem Hussain and Sh. Mohit Chadha, Ld. Counsel for the applicant/ accused.

Sh. Shubham Asri, Ld. Counsel for the complainant.

IO Insp. D.S. Rajora, SHO PS Prasad Nagar is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Record filed by the IO perused. Oral submissions have been heard.

The present application has been filed on behalf of the applicant/ accused on the ground that the wife of the applicant/ accused needs to undergo an urgent knee replacement surgery.

On the last date of hearing i.e 29.08.2020, this Court passed certain directions to the IO. The same are:-

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FIR No. 193/19

PS : Prasad Nagar

State Vs. Amit @ Akash

“IO has sent in reply. IO is directed to verify the medical recommendations, relied upon by the Ld. Counsel for the applicant/ accused and file a report in this regard on or before next date of hearing. IO shall also file a report as to the number of family members of the applicant/ accused, who are not involved in this case and who could assist the patient in the proposed surgery on or before next date of hearing.”

Today, IO has reported as under :-

“In continuation of previous report, it is further respectfully submitted that the medical/ treatment papers of Mrs. Kusumlata @ Chinu, wife of applicant/ accused has got been verified, report of doctor is enclosed.

Enquiry has been conducted regarding family members to take care the wife of the applicant and it is found that her mother-in-law & sister-in-law (Jethani) are available at home to take care of her after the treatment.”

Now, the Ld. Counsel for the applicant/ accused submits that the report of IO corroborates the fact that the wife of the applicant/ accused requires Bilateral Total Knee Replacement by Indian Spinal Injury Centre, Vasant Kunj. It is further

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FIR No. 193/19

PS : Prasad Nagar

State Vs. Amit @ Akash

submitted that there is no male member in the family to assist the wife of the applicant/ accused before or immediately after the said surgery. It is further submitted that the doctors have suggested 09.09.2020 as the date of admission to the wife of the applicant/ accused in order to undergo the said surgery. It has accordingly been prayed that the applicant/ accused may be enlarged on interim bail so that he could get his wife operated upon.

Ld. Counsel for the complainant has opposed the prayer made above. Ld. Counsel submits that serious allegations punishable inter-alia U/s 302 IPC have been levelled against the applicant/ accused by the complainant in the present FIR. He further submits that the only eye witness in the present case is the complainant and who is being pressurized to turn 'hostile' in the present case. He further submits that the complainant has already filed a complaint on 01.09.2020 in this regard to the DCP concerned. Copy of complaint has been transmitted electronically to this Court. Accordingly, he prays that the releasing the applicant/ accused on interim bail might result in tampering of witnesses/ evidence.

This Court has considered the rival submissions. Admittedly, the present application has been moved on behalf of the applicant/ accused to seek

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FIR No. 193/19

PS : Prasad Nagar

State Vs. Amit @ Akash

interim bail for a short period of time so that the wife of the applicant/ accused could be operated upon for replacement of knees. IO has affirmed the genuineness of the medical recommendations in favour of wife of applicant/accused, which are being relied upon by the applicant/accused to seek interim bail. As per report of IO, wife of the applicant/accused requires Bilateral Total Knee Replacement. IO has orally reported today that Sh. Anoop Singh, MRD Incharge, Indian Spinal Injuries Centre has confirmed telephonically that 09-09-2020 has been fixed as date of admission of Wife of applicant/accused for the purpose of surgery. It is also apparent from the report filed by IO that there is no other male member in the family who could assist the wife of the applicant/ accused before or after the knees replacement surgery (only the mother of the applicant/ accused and his sister-in-law are available). The above facts are in the nature of 'special circumstances'. Although Ld. Counsel for the Complainant vehemently opposes grant of interim bail but admits "custody parole" would not be a practical option in the present facts and circumstances as surgery and subsequent hospitalization for a patient to recuperate needs more time. Regarding the complaint lodged by the complainant with the DCP concerned in respect of the alleged attempts being made to pressurize him to turn hostile in the present FIR, it would be appropriate to observe here that the said complaint is bereft of any details regarding the persons who are trying to influence him and also the

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FIR No. 193/19

PS : Prasad Nagar

State Vs. Amit @ Akash

method/means by which they are trying to influence him. The said complaint does not name any particular person who has tried to approach the complainant and seems to be vague. Accordingly, this Court is not satisfied/ convinced with this argument raised by the Ld. Counsel for the complainant.

At this stage, Ld. Counsel for the complainant submits that in case this Court considers it fit to grant interim bail to the applicant/ accused, then appropriate directions may be passed in order to safeguard the life and liberty of the complainant and to prevent any tampering of evidence at the behest of applicant/ accused. Ld. Counsel for the applicant/ accused assures this Court that the applicant/ accused shall not make any attempt to tamper the witnesses in any manner during the period of interim bail.

In the entire facts and circumstances, this Court finds that the wife of the applicant/ accused has already been given an appointment for admission in the hospital on 09.09.2020 in order to undergo Bilateral Total Knee Replacement by Indian Spinal Injury Centre, Vasant Kunj. Ld. Counsel for the applicant/ accused has already assured this Court about the availability of the funds to undergo the said surgery. Admittedly no other male member is available in the house who would be

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FIR No. 193/19

PS : Prasad Nagar

State Vs. Amit @ Akash

able to assist the wife of the applicant/accused before and after the said surgery for a short period of time. Accordingly, it is directed that the applicant/ accused **Amit @ Akash** may be released on interim bail for a period of **15 days** from today subject to furnishing bail bond and one surety bond in the sum of Rs. 1 Lakh each to the satisfaction of Ld. Duty MM/ Ld. MM concerned/ Jail Superintendent concerned. **The applicant/ accused shall surrender before the Jail Superintendent concerned on 20.09.2020 and who shall then file a report before this Court immediately thereafter.** It is further directed that the applicant/ accused shall not make any attempt to tamper with witnesses/ evidence in any manner whatsoever during the period of interim bail. It is further directed that he shall not leave Delhi without the permission of the concerned. Court and shall mark his presence in the PS concerned on every alternate day through audio or video mode till he surrenders. With these observations, the present bail application stands disposed of accordingly. A copy of this order be sent to the court of Ld. MM concerned as well as Jail Superintendent concerned for necessary information and compliance.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)

PO-MACT-02(Central),

Delhi/05/09/2020(k)

Bail Appl. No. 903/2020

FIR No. 131/2020

PS : Hauz Qazi

U/s : 420 IPC

State Vs. Mohd. Saim

05.09.2020

At 11:25 AM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

Sh. Mohan Kaushik, Ld. Counsel for the applicant/ accused.

Complainant Mohd. Mohsin alongwith IO Mohd. Inaam (No. D-1520, PS Hauz Qazi) is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Briefly stated, the allegations against the applicant/ accused are to the effect that he dishonestly transferred a sum of Rs. 10 Lakhs from the Paytm account of the complainant Mohd. Mohsin in favour of one Sanjay Kumar.

Today, Ld. Counsel for the applicant/ accused submits that the said transaction was not done intentionally by the applicant/ accused, rather the same was a mistake. Ld. Counsel submits that the complainant has sworn an affidavit to this effect, which is annexed with the present application and that the complainant does

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FIR No. 131/2020

PS : Hauz Qazi

State Vs. Mohd. Saim

not want any action against the applicant/ accused. Ld. Counsel accordingly prays for grant of anticipatory bail to the applicant/ accused.

Ld. APP for the state opposes the prayer for grant of anticipatory bail to the applicant/ accused.

This Court has considered the rival submissions. Today, complainant has appeared before the Court and has again affirmed orally that the transaction was done by applicant/accused by mistake and he (complainant) has already received his money back. He further submits that does not want any action against the applicant/ accused. The matter is compoundable in nature. Custodial interrogation doesn't seem to be required. In the entire facts and circumstances, it is directed that in the event of arrest, the applicant/ accused **Mohd. Saim** be admitted to bail in a sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM/ Ld. MM concerned/ SHO/IO concerned. However, it is directed that the applicant/ accused shall join the investigation as and when so directed by the IO/ SHO concerned, shall not tamper the witnesses, shall not abscond and shall keep the IO/ SHO informed about any change in his residence henceforth. With the above

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FIR No. 131/2020

PS : Hauz Qazi

State Vs. Mohd. Saim

observations, the anticipatory bail application stands disposed of. A copy of this order

be sent to the Jail Superintendent concerned for necessary information and compliance.

File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)

PO-MACT-02(Central),

Delhi/05/09/2020(k)

Bail Appl. No. 942/2020

FIR No. 301/2020

PS : Karol Bagh

U/s : 376/506 IPC

State Vs. Karan

05.09.2020

At 12:40 PM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Pujya Kumar Singh, Ld. Counsel for the applicant/ accused.
Prosecutrix alongwith Ld. Counsel Ms. Hemlata.
IO ASI Bimla, (No. D-222/C, PS Karol Bagh) is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

At the request of the Ld. Counsel for the applicant/ accused, matter be put up on **15.09.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/05/09/2020(k)

Bail Appl. No. 880/2020

FIR No. 304/2020

PS : Karol Bagh

U/s : 386/392/397/506 IPC & 25/54/59 Arms Act

Keshav Kakkar Vs. State

05.09.2020

At 10:45 AM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

Sh. Kanwar Udaibhan Sehrawat, Ld. Counsel for the applicant/
accused.

**The matter has been taken up through Video Conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to Order
No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District &
Sessions Judge (HQs), Delhi.

At this stage, Ld. Counsel for the applicant/ accused submits that he
wants to withdraw the present bail application. Accordingly, the present bail
application stands dismissed as withdrawn. File be consigned to record room, as per
rules.

A copy of this order be uploaded on the official website of Delhi District
Courts.

(LOVLEEN)

PO-MACT-02(Central),

Delhi/05/09/2020(k)

FIR No. 287/2020

PS : Sarai Rohilla

U/s : 498A/406/34 IPC

State Vs. Nirmal Arora @ Rekha (Bail Appl. No. 1089/2020)

State Vs. Hitesh (Bail Appl. No. 1087/2020)

State Vs. Ashok Kumar (Bail Appl. No. 1086/2020)

State Vs. Hemant Kumar (Bail Appl. No. 1085/2020)

State Vs. Namita Kumari (Bail Appl. No. 1084/2020)

State Vs. Kamal Bhandari (Bail Appl. No. 1083/2020)

05.09.2020

At 11:45 AM

Fresh first applications U/s 438 CrPC have been moved behalf of the applicants/ accused persons respectively for grant of anticipatory bail. Be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

Sh. Pankaj Mohan, Ld. Counsel for the applicants/ accused persons.

SI Pushpender Saroha, PS Sarai Rohilla on behalf of IO SI Rajbir Singh is present.

The matters have been taken up through Video Conferencing by means of Webex Meet.

The present bail applications have been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply has been sent in by the IO. Copy supplied to the Ld. Counsel for the applicants/ accused persons.

Reply perused. Oral submissions have been heard.

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FIR No. 287/2020

PS : Sarai Rohilla

State Vs. Nirmal Arora @ Rekha (Bail Appl. No. 1089/2020)

State Vs. Hitesh (Bail Appl. No. 1087/2020)

State Vs. Ashok Kumar (Bail Appl. No. 1086/2020)

State Vs. Hemant Kumar (Bail Appl. No. 1085/2020)

State Vs. Namita Kumari (Bail Appl. No. 1084/2020)

State Vs. Kamal Bhandari (Bail Appl. No. 1083/2020)

It has been reported by the IO that the applicants/accused persons have already joined the investigation and there is no need of custodial interrogation.

In the facts and circumstances, be put up again on **06.10.2020**. **Till then, no coercive action shall be taken against the applicants/ accused persons namely Nirmal Arora @ Rekha, Hitesh, Ashok Kumar, Hemant Kumar, Namita Kumari and Kamal Bhandari.** However, it is clarified that these directions may not be construed as an impediment by the police to investigate in the present FIR. Moreover, the applicants/ accused persons shall continue to join the investigation as and when so directed by the IO concerned.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)

PO-MACT-02(Central),

Delhi/05/09/2020(k)

Bail Appl. No. 1082/2020

FIR No. 141/2020

PS : Kamla Market

U/s : 379/411/34 IPC

State Vs. Tulsi

05.09.2020

At 12:30 PM

Fresh applications U/s 439 CrPC has been moved on behalf of the applicant / accused for grant of interim bail for a period of 30 days . Be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

Sh. C.B. Garg, Ld. Counsel for the applicant/ accused.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

At this stage, Ld. Counsel for the applicant/ accused submits that he wants to withdraw the present bail application. Accordingly, the present bail application stands dismissed as withdrawn. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)

PO-MACT-02(Central),

Delhi/05/09/2020(k)

